

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 22

IA 2672/2024 (NEW IA) in C.P. (IB)/4071(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.06.2024**

NAME OF THE PARTIES: **CUSHMAN & WAKEFIELD INDIA PVT**
LTD VS SHARAN HOSPITALITY PVT LTD

Section 9 of the Insolvency and Bankruptcy Code, 2016 & Application
under any other Provisions

ORDER

IA 2672/2024 (NEW IA) in C.P. (IB)/4071(MB)2018

- 1) Mr. Samuel Abraham, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Liquidator of the Corporate Debtor under Regulation 15 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 for filing and placing on record Second Progress Report for the quarter ended 31.03.2024.
- 3) The said Progress Report filed by the Liquidator is taken on record. No order is called for.

4) The Interlocutory Application bearing IA No. 2672 of 2024, is disposed of as Allowed. Registry shall list the main Company Petition on Board on the date when other Interlocutory Applications, if any, arising out of the present Company Petition are listed on Board.

SD/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

SD/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare